

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 715
TO BE ANSWERED ON 07.02.2018

PROTECTION OF PERSONAL DATA

715 SHRI VENKATESH BABU T.G.:
DR. K. GOPAL:

Will the Minister of Electronics and Information Technology

- (a) Whether it is true that the Government has constituted a 10 member committee of experts to deliberate on a data protection frame work for the country and if so, the details thereof;
- (b) Whether it is true that this has been done due to growing digital transactions and rising concerns for safety of personal data of citizens;
- (c) Whether the terms of reference of the committee include studying various issues relating to data protection and if so, the details thereof; and
- (d) The time by which the committee is likely to submit its report?

ANSWER

MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) and (b): Yes, Sir. In view of the growing importance of data protection in India and the need to ensure growth of the digital economy while keeping personal data of citizens secure and protected, The Government has constituted a Committee of Experts under chairmanship of Justice Shri B N Srikrishna, Former Judge, Supreme Court of India vide its Office memorandum number 3(6)/2017-CLES dated 31st July 2017. Details are given in the Annexure.

(c): Yes, Sir. The terms of reference of the committee include issues relating to data protection in India.

The terms of reference vide Office Memorandum cited at (a) and (b) above.

- a) To study various issues relating to data protection in India.
- b) To make specific suggestions for consideration of the Central Government on principles to be considered for data protection in India and suggest a draft data protection bill.

(d): The committee has been asked to submit its report as expeditiously as possible. However no time lines have been explicitly defined. The Committee had already released a detailed “White Paper on Data Protection Framework for India” for review and inputs from public and all other stakeholders on 30th November, 2017. The last date for submission of comments was 31st of January 2018. Separate Public Consultation meetings have also been held in four different cities in India.
